

Court No. - 39

Case :- WRIT - C No. - 11471 of 2024

Petitioner :- Smt Jyoti Devi

Respondent :- State Of Up And 3 Others

Counsel for Petitioner :- Ram Sagar Yadav

Counsel for Respondent :- C.S.C.

Hon'ble Saumitra Dayal Singh,J.

Hon'ble Donadi Ramesh,J.

1. According to the petitioner remedial measure has not been taken consequent to the communication dated 09.07.2020. Even today the gas connection though granted in her name, is not being availed by her for reason of the mistake of respondent no.4.

2. Accordingly, let respondent no.2 may constitute a proper team headed by officer not below the rank of SDM who may make an independent inquiry from the records of the respondent no.4 to establish if remedial measures were taken as recorded in the communication dated 09.07.2020.

3. Also the said respondent shall obtain a proper spot inspection report with video recording to satisfy himself that actual remedial measures have been taken. Let written report of respondent no.2 be submitted in a sealed cover before the Court on the next date.

4. Put up this case as fresh on 28.05.2024.

Order Date :- 7.5.2024

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(Donadi Ramesh,J.) (S.D. Singh,J.)

Court No. - 40

Case :- WRIT - C No. - 11471 of 2024

Petitioner :- Smt Jyoti Devi

Respondent :- State Of Up And 3 Others

Counsel for Petitioner :- Ram Sagar Yadav, Vijay Singh Rathore

Counsel for Respondent :- C.S.C., Sanjeev Kumar Singh

Hon'ble Shekhar B. Saraf, J.

Hon'ble Manjive Shukla, J.

1. Heard learned counsel appearing for the petitioner, learned Standing Counsel appearing for Respondents No. 1 to 3 and Sri Sanjeev Kumar Singh, learned counsel appearing for Respondent No. 4.

2. Petitioner has filed this writ petition inter-alia praying therein for the following reliefs:-

"i. Issue a writ, order or direction in the nature of mandamus commanding and directing the respondent no. 2 to 4 to issue connection of Gas, under the Prime Minister Ujjawala Scheme.

ii. Issue a writ, order or direction in the nature of mandamus commanding and directing the respondent no. 2 & 3 to decide the representation of the petitioner dated 17.04.2023 & 20.06.2019 within stipulated period as may be directed by this Hon'ble Court. "

3. From perusal of the contents of the writ petition, it clearly appears that the petitioner is claiming for L.P.G. connection under the 'Pradhan Mantri Ujjwala Yojana'.

4. Learned Standing Counsel, on the basis of instructions, has submitted before this Court that the L.P.G. connection has been issued in the name of Mr. Hari Singh by the Respondent No. 4. It is very surprising for this Court that once there is a provision under the 'Pradhan Mantri Ujjwala Yojana' that L.P.G. connection can be released only in the name of a female candidate then how could the L.P.G. connection have been issued in the name of a male candidate. Learned counsel appearing for the Respondent No. 4 is not in a position to explain this fact. It appears that there is complete confusion in the matter.

5. List this matter **on 9.7.2024**, as fresh.

2. If by the next date fixed, petitioner is not provided L.P.G.

connection under the 'Pradhan Mantri Ujjwala Yojana' alongwith gas booking booklet and other relevant papers then, in order to explain the matter, the District Magistrate, Jalaun shall appear in person before this Court.

Order Date :- 2.7.2024

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(Manjive Shukla, J.) (Shekhar B. Saraf, J.)

Court No. - 40

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Petitioner :- Smt Jyoti Devi

Respondent :- State Of Up And 3 Others

Counsel for Petitioner :- Ram Sagar Yadav,Vijay Singh
Rathore

Counsel for Respondent :- C.S.C.,Sanjeev Kumar Singh

Hon'ble Shekhar B. Saraf,J.

Hon'ble Manjive Shukla,J.

1. Heard counsel appearing on behalf of the parties.
2. Counsel appearing on behalf of the parties submits that the order passed by this Court dated July 2, 2024 has been complied with, and accordingly, no further orders are required to be passed.
3. In light of the above submission, the writ petition is disposed of without passing any further orders.

Order Date :- 9.7.2024

Dev/-

(Manjive Shukla,J.)

(Shekhar B. Saraf,J.)